

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

M/s. PCL Oil & Solvant Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 15.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Sarthak Sehgal, Advs.

For the Respondent :

ORDER

Ld. Counsel for the Financial Creditor is present and submitted that as per order dated 28.08.2023, they have filed the written submissions and the same is now available on the e-portal of the Tribunal. Therefore, order in this matter is **reserved**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)